

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO 3675
TO BE ANSWERED ON 02.01.2019
Shortage of Public Prosecutors**

3675. SHRI GUTHA SUKENDER REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there is acute shortage of Public prosecutors in the High Court of Andhra Pradesh and Telangana which is leading to pendency in the disposal of cases on time;
- (b) if so, the details thereof;
- (c) whether the Andhra Pradesh and Telangana High Courts have brought this matter to the notice of the Government and if so, the details thereof; and
- (d) the remedial measures being taken by the Government in this regard?

**ANSWER
MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) & (b) : No information about shortage of Public Prosecutors in the courts in Andhra Pradesh and Telagana is available with the Ministry of

Law and Justice because these public prosecutors are appointed by the concerned State Governments, under section 24 of the Code of Criminal Procedure, 1973. Apart from this, the central governments also appoints Public Prosecutors under the aforesaid Section of the Code of Criminal Procedure, 1973, in respect of those cases which are prosecuted by it, as and when the need arises.

(c) and (d) :Two Writ Petitions titled “In-Re vs UOI & Ors. [WP(PIL) 308 & 309/2018]” were taken up *suo-motu* by Hon’ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh on the basis of a letter addressed to the Hon’ble Registrar-General (Judicial) pointing out the gross deficit of Public Prosecutors in the State of Andhra Pradesh. Notice has been issued by the High Court to the Union of India also alongwith various State Government authorities to show cause as to why this PIL should not be admitted.
